

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION NO.210/00123/2019

Dated this Thursday, the 28th day of November, 2019

**CORAM: DR. BHAWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)**

Shri Ais Kumar, aged about 60 years,
Son of Late Shri Dharam Das,
Working as Deputy Director in FSSAI Unit No.902,
9th Floor, Hallmark Business Plaza
Opposite Gurunanak Hospital, Bandra (East)
Mumbai 400 051, R/o 205, Shivam Apartment,
Behind Thakar Shopping Mall Western Express Highway,
Kashimira, Thane Maharashtra Pin 401 107. - **Applicant**
(By Advocate Shri Anupam Chattopadhyay)

Versus

1. Union of India, Through Secretary,
Ministry of Health and FW, Nirman Bhavan,
Maulana Azad Road, New Delhi 110 011.
2. Chair Person, Food Safety and Standards Authority
of India Establishment Division, FDA Bhawan,
Kotla Road, New Delhi Pin 110 002.
3. Chief Executive Officer, Food Safety and Standards
Authority of India Establishment Division,
FDA Bhawan, Kotla Road,
New Delhi Pin 110 002. - **Respondents**

(By Advocate Ms. Kimaya R. Godbole proxy counsel
for Shri A.D.Joshi)

ORAL ORDER

Per: Dr. Bhagwan Sahai, Member (A)

Shri Anupam Chattopadhyay, learned
counsel for the applicant.

2. Ms. Kimaya R. Godbole, proxy counsel
for Shri A.D.Joshi, learned counsel for

the respondents.

3. The learned counsel for the applicant submits that the applicant seeks permission to withdraw the present OA.

4. In view of this, the OA is dismissed as withdrawn. No costs.

(Ravinder Kaur)
Member (Judicial)

(Dr. Bhagwan Sakti)
Member (Administrative)

*kmg**

JD
03/12